

1	2	3	4	5
17.	Lakshadweep	-	-	-
18.	Madhya Pradesh	16,423	11,232	906,83,449
19.	Maharashtra	48,789	43,341	10169,35,317
20.	Manipur	656	489	80,37,499
21.	Mizoram	2,227	1,716	115,08,923
22.	Nagaland	77	73	7,06,160
23.	Puducherry	-	-	-
24.	Sikkim	6	6	1,01,200
25.	Tamil Nadu	91,370	84,620	14954,53,382
23.	Tripura	1,621	1,250	65,89,400
27.	Uttar Pradesh	16,415	13,824	1403,69,180
28.	Uttarakhand	1,006	594	61,60,690
29.	West Bengal	14,877	12,063	1092,91,818
30.	NHA Empanelled Hospitals	540	327	127,29,416
TOTAL		7,14,288	5,43,641	70429,85,249

### **Strengthening Drugs Regulatory System in Karnataka**

\*281. SHRI K. C. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of Memorandum of Understanding (MoU) signed between the State Government of Karnataka and the Ministry to strengthen Drugs Regulatory System in Karnataka;

(b) whether it is a fact that at the suggestion of the Ministry, a revised proposal was also submitted to the Ministry by the Government of Karnataka; and

(c) if so, the details thereof and the action Ministry has taken so far on this?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The Government had decided to strengthen both the Central and States' Drug Regulatory System during the 12th Five Year Plan enabling them to keep

more effective watch on unscrupulous elements indulging in unlawful activities relating to quality of drugs. The Government had approved a proposal for strengthening the Drug Regulatory System in the country, both under the Central and State Governments at a total expenditure of ₹ 1750 crores. The Scheme had two components *viz.* (i) Strengthening of the Central Drugs Standard Control Organisation (CDSCO) at a cost of ₹ 900 crore, and (ii) Strengthening of States' Drug Regulatory System at a cost of ₹ 850 crore.

This *inter alia* included activities like setting up of drugs testing labs, upgradation of existing drug testing labs, purchase/commissioning of mobile drug testing labs and creation of new/additional lab/regulatory posts. This will ensure timely approval of drugs, enhancement in the number of tests to be conducted and ensuring timely inspection of manufacturing/sale unit as per the legal provisions.

The scheme of Strengthening of States' Drug Regulatory System was to be implemented during the financial year 2015-16, 2016-17 and 2017-18. The share of the Centre and the State component is in the ratio of 60:40 for all States except Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Seven North- Eastern States for which the ratio would be 90:10.

The Government of Karnataka has been allotted an indicative amount of ₹ 31.00 crore. The Government of Karnataka had forwarded signed Memorandum of Understanding (MoU) alongwith the proposal which *inter alia* included creation of additional post, civil works (upgradation of existing labs), procurement of equipment and development of infrastructure for drug testing labs. In their proposal, Government of Karnataka had indicated the requirement of 40.39 crore for financial year 2015-16, 2016-17 and 2017-18 which included both Central Government share of ₹ 24.23 crore and State Government share of ₹ 16.15 crore.

An amount of ₹ 3.35 crore was released to Government of Karnataka during the financial year 2017-18. Settlement of Utilisation Certificate (UC) is a pre-requisite for release of further instalments of funds.

The Scheme was to be implemented before the close of financial year 2017-18, hence, the Government has approved the continuation of said scheme for further two years, *viz.* 2018-19 and 2019-20. Accordingly, Government of Karnataka has submitted a revised proposal in this regard. The revised proposal containing summary of funds

required under various categories for setting up of Drug Testing Laboratory in State of Karnataka is as under:

(₹ in lakhs)

Sl. No.	Activities for establishment of Drug Testing Lab	Requirement of funds		Total
		2018-19	2019-20	
1.	Manpower requirement	12.12	13.33	25.45
2.	Civil works	1665.59	-	1665.59
3.	IT/furniture	207.15	-	207.15
4.	Equipments	1914.00	-	1914.00
5.	Recurring cost	138.40	88.30	226.70
	TOTAL	3937.26	101.63	4038.89

On receipt of revised proposal, the Government of Karnataka has been requested to provide Utilisation Certificate (UC) in respect of the fund released for the financial year 2017-18.

#### **Targets and achievements in renewable energy sector**

†\*282. DR. SATYANARAYAN JATIYA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of the achievements with regard to various sources of new and renewable energy in the country during the last three years; and

(b) the details of the total installed capacity in context of achieving the targeted capacity per year for the next three years?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) The details of year-wise and source-wise achievements made in terms of renewable energy capacity addition during the last three years in the country are as follows:—

†Original notice of the question was received in Hindi.